

**Rate of coal royalty**

2417. SHRI SHREEGOPAL VYAS: Will the PRIME MINISTER be pleased to state:

(a) what is Government's view on the report submitted on 14th July 2006, by the Committee constituted for revision of rates of royalty;

(b) whether Government is agreeable to royalty fixed market rates as suggested by Planning Commission and requested by Chhattisgarh Government which obtains 78 per cent of its royalty revenue from coal; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) to (c) The report of the Committee on revision of rates of royalty on coal and lignite is under consideration of the Government along with the views/suggestions of all stake-holders.

**Report by the Chief Vigilance Officer, CIL**

†2418. SHRI RAMADHAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether Chief Vigilance Officer of CIL had concluded in his report that such companies exist only on papers which were allotted the work of coal transportation in Dipika and Gevra coal mines under SECL (Chhattisgarh) and a special group has ownership rights of these companies;

(b) whether it has also been indicated in the said report that SECL has handed over its complete control rights to the said group; and

(c) if so, the action taken by SECL against the said coal transportation company?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) to (c) Chief Vigilance Officer (CVO), CIL had deputed a team of officers from CIL Vigilance Division to investigate the alleged irregularities in the coal transportation system at Gevra area of SECL. During the investigation, CVO, CIL had discovered certain

---

†Original notice of the question was received in Hindi.